

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No.33 of 2014 & IA Nos. 51 of 2014 and 323 of 2014, A.No.293 of 2013 & IA No. 390 of 2013

Dated : 08th February, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

A.No. 33 of 2014 & IA Nos. 51 of 2014 and 323 of 2014

**M/s Impex Ferro Tech Ltd. ...Appellant(s)
Versus
Central Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. M. G. Ramachandran and Ms. Anushree
Bardhan for R.2, DVC
Mr. Saurabh Mishra for R.3

A.No.293 of 2013 & IA No. 390 of 2013

**Bhaskar Shrachi Alloys Ltd. ...Appellant(s)
Versus
Central Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. K. S. Dhingra for R.1
Mr. M. G. Ramachandran and Ms. Anushree
Bardhan for R.2, DVC

ORDER

Mr. Rajiv Yadav, learned counsel for the appellant, in each of the appeals viz. A.No. 33 of 2014 and 293 of 2013 has extensively argued on the issues involved in these appeals and he has completed his arguments. Mr. M.G.Ramachandran, learned counsel appearing for respondent No.2, Damodar Valley Corporation, has partly argued and requires two weeks time to file some Affidavit to clarify the position relating to the issues involved therein. He may file the Affidavit after serving a copy to the other side.

Mr. K. S. Dhingra, learned counsel for respondent No.1, CERC in A.No. 293 of 2013 has today filed written submission, let the same be taken on record.

Post these appeals for arguments by the respondents and for rejoinder submissions, if any, on **03rd March, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/vt